

KARNATAKA LOKAYUKTA

No.UPLOK-1/DE/145/2017/ARE-13

M.S. Building,
Dr. B.R.Ambedkar Road,
Bangalore-560001,
Date: 18/05/2020.**: Present:****Patil MohanKumar Bhimanagouda**Additional Registrar Enquiries-13,
Karnataka Lokayukta,
Bangalore.**:: ENQUIRY REPORT ::****Sub:-** Departmental Enquiry against,
Sri S.D. Nagatana, the then Panchayath
Development Officer, Vantamoori Grama
Panchayath, Belagavi (presently Panchayath
Development Officer, Daranatti Gram
Panchayath, Belagavi Taluk and District) -
reg.

- Ref :**
- 1) Report u/s 12(3) of the K.L Act,1984 in
-
- Compt/Uplok/BGM/1096/2014/PP,
-
- dated:25/10/2016.
-
- 2) Govt. Order No. ೧೨೫೮/767/೧೨೫೮/2016,
-
- Bengaluru, dated:16/12/2016.
-
- 3) Nomination Order No.Uplok-1/
-
- DE/145/2017, dated 31/01/2017.

1. This Departmental Enquiry is directed against Sri S.D. Nagatana, the then Panchayath Development Officer, Vantamoori Grama Panchayath, Belagavi (presently Panchayath

Development Officer, Daranatti Gram Panchayath, Belagavi Taluk and District) (herein after referred to as the Delinquent Government Official in short "DGO").

2. After completion of the investigation a report U/sec. 12(3) of the Karnataka Lokayukta Act was sent to the Government as per Reference No-1.

3. In view of the Government Order cited above at reference-2, the Hon'ble Upa Lokayukta-1, vide order dated: 31/01/2017 cited above at reference-3, nominated Additional Registrar of Enquiries-7 of the office of the Karnataka Lokayukta as the Enquiry Officer to frame charges and to conduct Enquiry against the aforesaid DGO. The Additional Registrar Enquiries-7 prepared Articles of Charges, Statement of Imputations of mis-conduct, list of documents proposed to be relied and list of witnesses proposed to be examined in support of Article of Charges. Copies of same were issued to the DGO calling upon him to appear before this Authority and to submit written statement of his defence. Initially the DGO appeared and his First Oral statement was recorded on 28/04/2017. However, later on he remained absent and hence, he was placed Ex-parte.

4. As per order of Hon'ble UPLOK-1 & 2/DE/Transfers/2018 dated 06/08/2018 this enquiry file was transferred from ARE-7 to ARE-13.

5. The Article of Charges framed by ARE-7 against the DGO is as below:

ಅನುಬಂಧ -1
ದೋಷಾರೋಪಣೆ

6. ಅ) ನೀವು-ಆ.ಸ.ನೌಕರ ಶ್ರೀ.ಎಸ್.ಡಿ. ನಾಗತಾಣ, ಹಿಂದಿನ ಪಂಚಾಯತಿ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿ, ಹೊಸ ವಂಟಮೂರಿ ಗ್ರಾಮ ಪಂಚಾಯತಿ, ಬೆಳಗಾವಿ ತಾಲ್ಲೂಕು, ಪ್ರಸ್ತುತ ಪಂಚಾಯತಿ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿ, ಡರನಟ್ಟಿ ಗ್ರಾಮ ಪಂಚಾಯತಿ, ಬೆಳಗಾವಿ ತಾಲ್ಲೂಕು ಮತ್ತು ಜಿಲ್ಲೆ ರವರು, 2010-11ನೇ ಸಾಲಿನಲ್ಲಿ ನರೇಗಾ ಯೋಜನೆಯಡಿಯಲ್ಲಿ ಶಾಲೆಯ ಗೋಡೆಯನ್ನು ನಿರ್ಮಿಸಿದ್ದು, ಈ ಕಾಮಗಾರಿಗೆ ರೂ.5.00 ಲಕ್ಷದ ಅಂದಾಜು ಪಟ್ಟಿ ತಯಾರಿಸಿ, ಆಡಳಿತಾತ್ಮಕ ಹಾಗೂ ತಾಂತ್ರಿಕ ಅನುಮೋದನೆಯನ್ನು ಪಡೆದುಕೊಂಡು, ದಿ:09/02/2011 ರಿಂದ ಕಾಮಗಾರಿಯನ್ನು ಪ್ರಾರಂಭಿಸಿ, ದಿ:22/12/2011 ರಂದು ಕಾಮಗಾರಿಯನ್ನು ಅರ್ಧಕ್ಕೆ ನಿಲ್ಲಿಸಲಾಗಿದೆ. ಗ್ರಾಮ ಪಂಚಾಯತಿಯ ದಾಖಲಾತಿಗಳ ಪ್ರಕಾರ ಇದುವರೆಗೂ ನಿರ್ಮಿಸಿರುವ ಆವರಣ ಗೋಡೆಗೆ ರೂ.2,38,383/- ಅನ್ನು ಖರ್ಚು ಮಾಡಲಾಗಿರುತ್ತದೆ. ಕಾಮಗಾರಿಯನ್ನು ಯಾವ ಕಾರಣಕ್ಕಾಗಿ ಅರ್ಧಕ್ಕೆ ನಿಲ್ಲಿಸಲಾಗಿದೆ ಎಂಬ ಬಗ್ಗೆ ಗ್ರಾಮ ಪಂಚಾಯತಿಯಲ್ಲಿ ಯಾವುದೇ ದಾಖಲೆಗಳು ಲಭ್ಯವಿರುವುದಿಲ್ಲ.

ಆ) ಮರಣಹೋಳ ಗ್ರಾಮದಲ್ಲಿ ಇಂದಿರಾ ಆವಾಜ್ ಹಾಗೂ ಬಸವ ವಸತಿ ಯೋಜನೆಯಡಿ ಮಂಜೂರಾದ ಮನೆಗಳ ಪೈಕಿ ಶ್ರೀಮತಿ ಸತ್ಯವ್ವ ಭರಮ ಪಾಟೀಲ್ ಇವರು 2010-11ನೇ ಸಾಲಿನ ಇಂದಿರಾ ಆವಾಜ್ ಯೋಜನೆಯಡಿಯಲ್ಲಿ ಮನೆ ಕಟ್ಟಿದ್ದು, ಶ್ರೀಮತಿ ರತ್ನಬಾಯಿ ಭರಮ ಪಾಟೀಲ್ ಇವರಿಬ್ಬರ ಮನೆಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ದಾಖಲಾತಿಗಳನ್ನು ಪರಿಶೀಲಿಸಿದಾಗ, ಈ ಇಬ್ಬರ ಮನೆಯು ಒಂದೇ ಮನೆಯಾಗಿದ್ದು, ಶ್ರೀಮತಿ ಸತ್ಯವ್ವ ಭರಮ ಪಾಟೀಲ್ ಇವರು ಮನೆಯ ಮುಂದೆ ನಿಂತು ಘೋಟೋ ತೆಗೆಸಿದ್ದು, ಶ್ರೀಮತಿ ರತ್ನಬಾಯಿ ಭರಮ ಪಾಟೀಲ್ ಇವರು ಮನೆಯ ಹಿಂದೆ ನಿಂತು

ಫೋಟೋ ತೆಗೆಸಿಕೊಂಡಿರುತ್ತಾರೆ. ಸದರಿಯವರುಗಳ ಮನೆಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ಪ್ರತಿ ಹಂತದ ಮನೆ ಕಟ್ಟಡದ ನಿರ್ಮಾಣದ ನಂತರ ಫೋಟೋವನ್ನು ತೆಗೆದು ಕಡತಕ್ಕೆ ಅಳವಡಿಸಿರುವುದಿಲ್ಲ. ಶ್ರೀಮತಿ ಸತ್ಯವ್ವ ಇವರಿಗೆ ರೂ.50,000/- ವನ್ನು ಮತ್ತು ಶ್ರೀಮತಿ ರತ್ನವ್ವ ಇವರಿಗೆ ರೂ.74,500/- ನೀಡಿರುವುದಾಗಿ ಅವರ ಕಡತದಲ್ಲಿ ನಮೂದಿಸಲಾಗಿರುತ್ತದೆ.

ಇ) 2010-11 ನೇ ಸಾಲಿನ ಬಸವ ವಸತಿ ಯೋಜನೆಯಡಿಯಲ್ಲಿನ ಫಲಾನುಭವಿಯಾದ ಶ್ರೀಮತಿ ಲಕ್ಷ್ಮೀಬಾಯಿ ಸೋನರ ವಾಡಿಕರ್ ರವರ ಜಿ.ಪಿ.ಎಸ್ ನಲ್ಲಿ ಅಳವಡಿಸಿರುವ ಫೋಟೋಗಳಿಗೆ ತಾಳೆಯಾಗಿರುವುದಿಲ್ಲ ಹಾಗೂ ಸದರಿಯವರು ಮನೆಯನ್ನು ಕಟ್ಟುವ ಪ್ರತಿಯೊಂದು ಕಾಮಗಾರಿಯ ಹಂತದ ಫೋಟೋವನ್ನು ವಸತಿ ಯೋಜನೆಯಡಿಯಲ್ಲಿ ನೀಡಿರುವ ಮಾರ್ಗಸೂಚಿಯಂತೆ ತೆಗೆದು ಕಡತಕ್ಕೆ ಅಳವಡಿಸಿರುವುದಿಲ್ಲ. ಸದರಿ ಫಲಾನುಭವಿಗೆ ರೂ.74,500/-ಗಳನ್ನು ನೀಡಲಾಗಿರುತ್ತದೆ.

ಈ) 2011-12 ನೇ ಸಾಲಿನ ಇಂದಿರಾ ಆವಾಜ್ ಯೋಜನೆಯಡಿಯಲ್ಲಿನ ಫಲಾನುಭವಿಯಾದ ಶ್ರೀಮತಿ ಪಾರ್ವತಿ ದೇವಣ್ಣ ಪಾಟೀಲ್ ಇವರ ಮನೆಯನ್ನು ಹಾಗೂ ಜಿ.ಪಿ.ಎಸ್ ನಲ್ಲಿ ಅಳವಡಿಸಲಾಗಿರುವ ಫೋಟೋಗಳನ್ನು ಪರಿಶೀಲಿಸಿದ್ದು, ಸ್ಥಳ ಪರಿಶೀಲನೆ ಕಾಲದಲ್ಲಿ ಕಂಡು ಬಂದ ಮನೆಯು ಜಿ.ಪಿ.ಎಸ್ ನಲ್ಲಿ ಅಳವಡಿಸಲಾಗಿರುವ ಫೋಟೋಗಳಿಗೆ ತಾಳೆಯಾಗಿರುವುದಿಲ್ಲ. ಇದಲ್ಲದೇ, ಕಡತದಲ್ಲಿ ಸದರಿಯವರಿಗೆ ಸಂಬಂಧಿಸಿದ ಮನೆಯ ಕಟ್ಟುವ ಕಾಮಗಾರಿಯ ಪ್ರತಿಯೊಂದು ಹಂತದ ಫೋಟೋವನ್ನು ತೆಗೆದು ಕಡತದಲ್ಲಿ ಅಳವಡಿಸಿರುವುದಿಲ್ಲ. ಇವರಿಗೆ ರೂ.74,500/- ಅನ್ನು ಬಿಡುಗಡೆ ಮಾಡಲಾಗಿರುತ್ತದೆ. ಇವರು ಸ್ಥಿತಿವಂತರಾಗಿರುವುದು ಕಂಡು ಬಂದಿರುತ್ತದೆ.

ಉ) 2010-11 ನೇ ಸಾಲಿನ ವಸತಿ ಯೋಜನೆಯಡಿಯಲ್ಲಿ ಶ್ರೀಮತಿ ರಂಜನಾ ಲಕ್ಷ್ಮಣ ಪಾಟೀಲ್ ಇವರಿಗೆ ಮನೆಯನ್ನು ಮಂಜೂರು ಮಾಡಲಾಗಿದ್ದು, ಈ ಫಲಾನುಭವಿಯ

ಮನೆಗೆ ಸಂಬಂಧಿಸಿದ ಕಡತದಲ್ಲಿ ಸದರಿ ಮನೆಯ ಕಾಮಗಾರಿಯ ಪ್ರತಿಯೊಂದು ಹಂತದ ಫೋಟೋ ಅಳವಡಿಸಿರುವುದಿಲ್ಲ.

ಉ) 2010-11 ನೇ ಸಾಲಿನ ಬಸವ ವಸತಿ ಯೋಜನೆಯಡಿಯಲ್ಲಿನ ಫಲಾನುಭವಿಯಾದ ಶ್ರೀಮತಿ ಕರೆವ್ವ ಲಕ್ಷ್ಮಮ್ಮ ಎಮ್ಮೇಟಕರ್ ಇವರಿಗೆ ಮಂಜೂರಾದ ಮನೆಗೆ ಹಾಗೂ ದಾಖಲೆಯಲ್ಲಿ ಅಳವಡಿಸಿರುವ ಫೋಟೋಗಳಿಗೂ ಹೊಂದಾಣಿಕೆಯಾಗಿರುವುದಿಲ್ಲ ಹಾಗೂ ಈ ಫಲಾನುಭವಿಯ ಹೆಸರಿನಲ್ಲಿ ಆಸ್ತಿ ಇರುವ ಬಗ್ಗೆ ಯಾವುದೇ ದಾಖಲೆ ಇರುವುದಿಲ್ಲ. ಸದರಿ ಫಲಾನುಭವಿಯವರು ತೆಗೆಸಿರುವ ಮನೆಯು ಶ್ರೀ ಚಂದ್ರಕಾಂತ್ ಶಿವಾಜಿ ಎಂಬುವವರದಾಗಿರುತ್ತದೆ. ಇವರಿಗೆ ರೂ.74,500/- ಅನ್ನು ಬಿಡುಗಡೆ ಮಾಡಲಾಗಿರುತ್ತದೆ.

ಋ) 2010-11 ನೇ ಸಾಲಿನ ಬಸವ ವಸತಿ ಯೋಜನೆಯಡಿಯಲ್ಲಿ ಶ್ರೀಮತಿ ತುಳಸಿ ಬಾಯಿ ಸಕರಾಮ ಎಣ್ಣೆಚೌಡಿ ಇವರನ್ನು ಫಲಾನುಭವಿಯನ್ನಾಗಿ ಆಯ್ಕೆ ಮಾಡಲಾಗಿದ್ದು, ಇವರಿಗೆ ಸಂಬಂಧಿಸಿದ ಮನೆಯನ್ನು ಹಾಗೂ ಮನೆಯ ಕಡತಗಳನ್ನು ಪರಿಶೀಲಿಸಿದಾಗ, ಮನೆ ಕಟ್ಟುವ ಕಾಮಗಾರಿಯ ಪ್ರತಿಯೊಂದು ಹಂತದ ಫೋಟೋಗಳನ್ನು ಲಗತ್ತಿಸಿರುವುದಿಲ್ಲ. ಶ್ರೀಮತಿ ಸೋನುಬಾಯಿ ಪರಸು ಮಣ್ಣೇಕೇರಿ ಇವರಿಗೆ 2010-11ನೇ ಸಾಲಿನ ಬಸವ ವಸತಿ ಯೋಜನೆಯಡಿಯಲ್ಲಿ ಫಲಾನುಭವಿಯಾಗಿ ಆಯ್ಕೆಯಾಗಿ ಮನೆ ಮಂಜೂರಾಗಿದ್ದು, ಇವರ ಮನೆ ಪ್ಲಿಂತ್ ಹಂತದವರೆಗೆ ಮಾತ್ರ ಕಟ್ಟಲಾಗಿದ್ದು, ಪಂಚಾಯತಿ ಜಿ.ಪಿ.ಎಸ್ ನಲ್ಲಿ ಮನೆ ಮುಕ್ತಾಯವಾದ ಬಗ್ಗೆ ಫೋಟೋ ಅಳವಡಿಸಲಾಗಿರುತ್ತದೆ. ಜಿ.ಪಿ.ಎಸ್ ನಲ್ಲಿ ಬೇರೆ ಮನೆ ತೋರಿಸಿದ್ದು ಸ್ಪಷ್ಟವಾಗಿ ಕಂಡು ಬರುತ್ತದೆ. ಇವರಿಗೆ ರೂ.14,500/- ಅನ್ನು ಬಿಡುಗಡೆ ಮಾಡಿರುತ್ತಾರೆ.

ಎ) 2010-11ನೇ ಸಾಲಿನ ಬಸವ ವಸತಿ ಯೋಜನೆಯಡಿಯಲ್ಲಿ ಶ್ರೀಮತಿ ಲಕ್ಷ್ಮೀ ನಾಗೋಜಿ ಫಾವಡೆ ಇವರನ್ನು ಬಸವ ವಸತಿ ಯೋಜನೆಯಡಿಯಲ್ಲಿ ಫಲಾನುಭವಿಯೆಂದು ಪರಿಗಣಿಸಲಾಗಿದ್ದು, ಇವರಿಗೆ ಮನೆಯನ್ನು ಮಂಜೂರು

ಮಾಡಲಾಗಿರುತ್ತದೆ ಹಾಗೂ ರೂ.54,500/- ಗಳನ್ನು ಬಿಡುಗಡೆ ಮಾಡಲಾಗಿರುತ್ತದೆ. ಆದರೆ, ಜಿ.ಪಿ.ಎಸ್ ನ್ನು ಪರಿಶೀಲಿಸಿದಾಗ, ಕಾಮಗಾರಿಯ ಪ್ರತಿಯೊಂದು ಹಂತದ ಫೋಟೋವನ್ನು ಅಳವಡಿಸಿರುವುದಿಲ್ಲ. ಆದರೆ, ಮನೆಯ ಫೋಟೋವನ್ನು ಮಾತ್ರ ದಾಖಲೆಯಲ್ಲಿ ಅಳವಡಿಸಿಕೊಳ್ಳಲಾಗಿದೆ. ಸದರಿ ಫಲಾನುಭವಿಯವರು ತಾವು ಮುಂಚೆ ಇದ್ದ ಮನೆಯನ್ನೇ ಬೆಳೆಸಿ ಮುಂದೆ ಮನೆಯನ್ನು ಕಟ್ಟಿರುವುದು ಕಂಡು ಬರುತ್ತದೆ.

ಏ) ಶ್ರೀಮತಿ ಮುಕ್ತಾಬಾಯಿ ಭರಮ ಪಾಟೀಲ್ ಇವರನ್ನು 2010-11 ನೇ ಸಾಲಿನ ಬಸವ ವಸತಿ ಯೋಜನೆಯಡಿಯಲ್ಲಿ ಫಲಾನುಭವಿಯಾಗಿ ಆಯ್ಕೆ ಮಾಡಲಾಗಿದ್ದು, ಇವರ ಮನೆಗೆ ಸಂಬಂಧಿಸಿದ ದಾಖಲೆಗಳಲ್ಲಿ ಪ್ಲಿಂತ್ ಹಂತದವರೆಗಿನ ಮನೆಯ ಫೋಟೋ ಮಾತ್ರ ಇರುತ್ತದೆ. ಆದರೆ, ಜಿ.ಪಿ.ಎಸ್ ನಲ್ಲಿ ಅಳವಡಿಸಿರುವ ಫೋಟೋ ಬೇರೆ ಮನೆಯದಾಗಿರುತ್ತದೆ. ಇವರಿಗೆ ರೂ.54,500/- ಅನ್ನು ಬಿಡುಗಡೆ ಮಾಡಲಾಗಿರುತ್ತದೆ.

ಆದಕಾರಣ, ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರಾದ ನೀವು ಸರ್ಕಾರಿ ಸೇವಕರಾಗಿದ್ದು, ನಿಮ್ಮ ಕರ್ತವ್ಯಪಾಲನೆಯಲ್ಲಿ ಪರಿಪೂರ್ಣ ಪ್ರಾಮಾಣಿಕತೆ, ಸಂಪೂರ್ಣ ಕರ್ತವ್ಯ ನಿಷ್ಠೆಯನ್ನು ತೋರಿಸದೆ, ಸ್ವಂತ ಲಾಭಕ್ಕಾಗಿ ಸಾರ್ವಜನಿಕ ಸೇವಕರಿಗೆ ತರವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡಿದ್ದು, ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರಾದ ನೀವು ಕರ್ನಾಟಕ ಸರ್ಕಾರಿ ಸೇವಾ (ನಡತೆ) ನಿಯಮಾವಳಿ 1966 ರ ನಿಯಮ 3(1) ನೇ ನಿಬಂಧನೆಯನ್ನು ಉಲ್ಲಂಘಿಸಿ ದುರ್ನಡತೆ ಎಸಗಿದ್ದೀರಿ.

ಅನುಬಂಧ -2

ದೋಷಾರೋಪಣೆಯ ವಿವರ

(ಸ್ಟೇಟ್‌ಮೆಂಟ್ ಆಫ್ ಇಂಪ್ಯೂಟೇಷನ್ ಆಫ್ ಮಿಸ್‌ಕಾಂಡಕ್ಟ್)

7. ಜ್ಯೋತಿಬಾ ಮಾರುತಿ ಪಾಟೀಲ, ಮರಣಹೋಳ, ಸಲಾಮವಾಡಿ, ಬೆಳಗಾವಿ ತಾಲ್ಲೂಕು ಮತ್ತು ಜಿಲ್ಲೆ (ಇನ್ನು ಮುಂದೆ "ದೂರುದಾರರು" ಎಂದು ಕರೆಯಲ್ಪಡುತ್ತಾರೆ) ರವರು ಶ್ರೀ.ಎಸ್.ಡಿ. ನಾಗರಾಣ, ಹಿಂದಿನ ಪಂಚಾಯತಿ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿ, ಹೊಸ ವಂಟಮೂರಿ ಗ್ರಾಮ ಪಂಚಾಯತಿ, ಬೆಳಗಾವಿ

ತಾಲ್ಲೂಕು, ಪ್ರಸ್ತುತ ಪಂಚಾಯತಿ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿ, ಡರನಟ್ಟಿ ಗ್ರಾಮ ಪಂಚಾಯತಿ, ಬೆಳಗಾವಿ ತಾಲ್ಲೂಕು ಮತ್ತು ಜಿಲ್ಲೆ (ಇನ್ನು ಮುಂದೆ "ಆ.ಸ.ನೌಕರ" ಎಂದು ಕರೆಯಲ್ಪಡುವ) ರವರ ವಿರುದ್ಧ ಈ ದೂರನ್ನು ಸಲ್ಲಿಸಿದ್ದು, ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ ಕಾಯ್ದೆ 1984 ರ ಕಲಂ 9 ರಡಿ ತನಿಖೆಗೆ ಕೈಗೆತ್ತಿಕೊಂಡಿದ್ದಿದೆ.

8. ದೂರಿನ ಸಂಕ್ಷಿಪ್ತ ಆಪಾದನೆಗಳು:- ದೂರುದಾರರು ತಮ್ಮ ದೂರಿನಲ್ಲಿ, ಹೊಸ ವಂಟಮೂರಿ ಗ್ರಾಮ ಪಂಚಾಯತಿ ವತಿಯಿಂದ ವಸತಿ ಯೋಜನೆಯಡಿಯಲ್ಲಿ ಸರಿಯಾದ ಫಲಾನುಭವಿಗಳನ್ನು ಆರಿಸಿರುವುದಿಲ್ಲ ಹಾಗೂ ನರೇಗಾ ಯೋಜನೆಯಡಿಯಲ್ಲಿ ಕೂಲಿ ಕಾರ್ಮಿಕರಿಗೆ ಸಂದಾಯವಾಗಬೇಕೆದ್ದ ಹಣವನ್ನು ಸುಳ್ಳು ದಾಖಲೆಗಳನ್ನು ಸೃಷ್ಟಿಸಿ ಹಣವನ್ನು ದುರುಪಯೋಗಪಡಿಸಿಕೊಂಡಿರುತ್ತಾರೆ. ವಸತಿ ಯೋಜನೆಯಡಿಯಲ್ಲಿ ಮನೆ ಕಟ್ಟದೇ ಇರುವವರಿಗೂ ಹಣವನ್ನು ಬಿಡುಗಡೆ ಮಾಡಿರುವುದಾಗಿ ತೋರಿಸಿರುತ್ತಾರೆ. ಮಾರನಹೋಳ ಗ್ರಾಮದ ಮರಾಠಿ ಶಾಲೆಯ ಆವರಣ ಗೋಡೆ ಕಟ್ಟುವ ಕಾಮಗಾರಿಯಲ್ಲಿ ಹಣವನ್ನು ಆ.ಸ.ನೌ ರು ದುರುಪಯೋಗಪಡಿಸಿಕೊಂಡಿರುತ್ತಾರೆ. ಆದ್ದರಿಂದ, ಅವರ ವಿರುದ್ಧ ಕ್ರಮ ಕೈಗೊಳ್ಳಬೇಕೆಂದು ಕೋರಿದ್ದಾರೆ.

9. ಪ್ರಕರಣದ ತನಿಖೆಯನ್ನು ಈ ಸಂಸ್ಥೆಯ ಬೆಳಗಾವಿಯ ಆರಕ್ಷಕ ಉಪಾಧೀಕ್ಷಕರಿಗೆ ವಹಿಸಿ ತನಿಖಾ ವರದಿಯನ್ನು ನೀಡುವಂತೆ ತಿಳಿಸಲಾಗಿತ್ತು. ಅದರಂತೆ, ಶ್ರೀ ಆರ್.ಆರ್. ಅಂಬಡಗಟ್ಟಿ, ಡಿ.ಎಸ್.ಪಿ, ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ, ಬೆಳಗಾವಿ (ಇನ್ನು ಮುಂದೆ 'ತನಿಖಾಧಿಕಾರಿ' ಎಂದು ಕರೆಯಲ್ಪಡುತ್ತಾರೆ) ರವರು ತನಿಖೆಯನ್ನು ಕೈಗೊಂಡು ವಿವರವಾದ ವರದಿಯನ್ನು ಸಲ್ಲಿಸಿ, ಫಲಾನುಭವಿಗಳಿಗೆ ರಾಜೀವಗಾಂಧಿ ಗ್ರಾಮೀಣ ವಸತಿ ನಿಗಮದ ಮಾರ್ಗಸೂಚಿ ಪ್ರಕಾರ ಮನೆ ಕಟ್ಟುವ ಅವಧಿಯಲ್ಲಿ ಸ್ಥಳ ಪರಿಶೀಲನೆ ಮಾಡಿ ಹಂತ ಹಂತವಾಗಿ ಫೋಟೋಗಳನ್ನು ತೆಗೆಯಿಸಿರುವುದಿಲ್ಲ. ಅಲ್ಲದೆ, ಮನೆ ಕಟ್ಟುವ ವೇಳೆ ಗ್ರಾಮ ಪಂಚಾಯತಿ ಸಿಬ್ಬಂದಿಗಳು ಸ್ಥಳ ಪರಿಶೀಲನೆ ಮಾಡಿ ಹಂತ ಹಂತವಾಗಿ ಜಿ.ಪಿ.ಎಸ್ ಮಾಡದೇ ಹಣ ಸಂದಾಯ ಮಾಡಿ ಆ.ಸ.ನೌ ರು ಕರ್ತವ್ಯಲೋಪವೆಸಗಿದ್ದಾರೆಂದು ತಿಳಿಸಿದ್ದಾರೆ.

10. ಸದರಿ ತನಿಖಾ ವರದಿಯ ಮೇಲೆ ಆ.ಸ.ನೌಕರರ ಆಕ್ಷೇಪಣೆಯನ್ನು ಕೇಳಲಾಯಿತು. ಅದರಂತೆ ಆ.ಸ.ನೌಕರರು ತಮ್ಮ ಆಕ್ಷೇಪಣೆಯನ್ನು ಸಲ್ಲಿಸಿ, ಯೋಜನೆಯ ಮಾರ್ಗಸೂಚಿಯಂತೆ ನಿಯಮಾನುಸಾರವಾಗಿ ಕಾಮಗಾರಿಯ ಪ್ರಗತಿಗನುಗುಣವಾಗಿ ಕೆಲಸ ನಿರ್ವಹಿಸಲಾಗಿದೆ. ಇದಕ್ಕೆ

ಪೂರಕವಾಗಿ ಎಲ್ಲಾ ದಾಖಲೆಗಳು ಗ್ರಾಮ ಪಂಚಾಯತಿಯಲ್ಲಿ ಲಭ್ಯವಿರುತ್ತದೆ. ದೂರುದಾರರು ಮಾಡಿದ ಆಪಾದನೆಗಳಲ್ಲಿ ಯಾವುದೇ ಸತ್ಯಾಂಶವಿಲ್ಲ. ಆದ್ದರಿಂದ, ತಮ್ಮ ಮೇಲಿನ ಪ್ರಕರಣವನ್ನು ಕೈಬಿಡಬೇಕೆಂದು ಕೋರಿದ್ದಾರೆ.

11. ಆದ್ದರಿಂದ, ಮೇಲಿನ ಕಾರಣ ಹಾಗೂ ಕಡತದಲ್ಲಿನ ಆಧಾರಗಳಿಂದ ಈ ಕೆಳಕಂಡ ಅಂಶಗಳು ಸ್ಪಷ್ಟವಾಗುತ್ತವೆ.

ಅ) ಆ.ಸ.ನೌಕರ ಶ್ರೀ ಎಸ್.ಡಿ. ನಾಗರಾಣ, ಹಿಂದಿನ ಪಂಚಾಯತಿ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿ, ಹೊಸ ವಂಟಮೂರಿ ಗ್ರಾಮ ಪಂಚಾಯತಿ, ಬೆಳಗಾವಿ ತಾಲ್ಲೂಕು, ಪ್ರಸ್ತುತ ಪಂಚಾಯತಿ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿ, ಡರನಟ್ಟಿ ಗ್ರಾಮ ಪಂಚಾಯತಿ, ಬೆಳಗಾವಿ ತಾಲ್ಲೂಕು ಮತ್ತು ಜಿಲ್ಲೆ ರವರು, 2010-11ನೇ ಸಾಲಿನಲ್ಲಿ ನರೇಗಾ ಯೋಜನೆಯಡಿಯಲ್ಲಿ ಶಾಲೆಯ ಗೋಡೆಯನ್ನು ನಿರ್ಮಿಸಿದ್ದು, ಈ ಕಾಮಗಾರಿಗೆ ರೂ.5.00 ಲಕ್ಷದ ಅಂದಾಜು ಪಟ್ಟಿ ತಯಾರಿಸಿ, ಆಡಳಿತಾತ್ಮಕ ಹಾಗೂ ತಾಂತ್ರಿಕ ಅನುಮೋದನೆಯನ್ನು ಪಡೆದುಕೊಂಡು, ದಿ:09/02/2011 ರಿಂದ ಕಾಮಗಾರಿಯನ್ನು ಪ್ರಾರಂಭಿಸಿ, ದಿ:22/12/2011 ರಂದು ಕಾಮಗಾರಿಯನ್ನು ಅರ್ಧಕ್ಕೆ ನಿಲ್ಲಿಸಲಾಗಿದೆ. ಗ್ರಾಮ ಪಂಚಾಯತಿಯ ದಾಖಲಾತಿಗಳ ಪ್ರಕಾರ ಇದುವರೆಗೂ ನಿರ್ಮಿಸಿರುವ ಆವರಣ ಗೋಡೆಗೆ ರೂ.2,38,383/- ಅನ್ನು ಖರ್ಚು ಮಾಡಲಾಗಿರುತ್ತದೆ. ಕಾಮಗಾರಿಯನ್ನು ಯಾವ ಕಾರಣಕ್ಕಾಗಿ ಅರ್ಧಕ್ಕೆ ನಿಲ್ಲಿಸಲಾಗಿದೆ ಎಂಬ ಬಗ್ಗೆ ಗ್ರಾಮ ಪಂಚಾಯತಿಯಲ್ಲಿ ಯಾವುದೇ ದಾಖಲೆಗಳು ಲಭ್ಯವಿರುವುದಿಲ್ಲ.

ಆ) ಮರಣಹೋಳ ಗ್ರಾಮದಲ್ಲಿ ಇಂದಿರಾ ಆವಾಜ್ ಹಾಗೂ ಬಸವ ವಸತಿ ಯೋಜನೆಯಡಿ ಮಂಜೂರಾದ ಮನೆಗಳ ಪೈಕಿ ಶ್ರೀಮತಿ ಸತ್ಯವ್ವ ಭರಮ ಪಾಟೀಲ್ ಇವರು 2010-11ನೇ ಸಾಲಿನ ಇಂದಿರಾ ಆವಾಜ್ ಯೋಜನೆಯಡಿಯಲ್ಲಿ ಮನೆ ಕಟ್ಟಿದ್ದು, ಶ್ರೀಮತಿ ರತ್ನಬಾಯಿ ಭರಮ ಪಾಟೀಲ್ ಇವರಿಬ್ಬರ ಮನೆಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ದಾಖಲಾತಿಗಳನ್ನು ಪರಿಶೀಲಿಸಿದಾಗ, ಈ ಇಬ್ಬರ ಮನೆಯು ಒಂದೇ ಮನೆಯಾಗಿದ್ದು, ಶ್ರೀಮತಿ ಸತ್ಯವ್ವ ಭರಮ ಪಾಟೀಲ್ ಇವರು ಮನೆಯ ಮುಂದೆ ನಿಂತು ಫೋಟೋ

ತೆಗೆಸಿದ್ದು, ಶ್ರೀಮತಿ ರತ್ನಬಾಯಿ ಭರಮ ಪಾಟೀಲ್ ಇವರು ಮನೆಯ ಹಿಂದೆ ನಿಂತು ಫೋಟೋ ತೆಗೆಸಿಕೊಂಡಿರುತ್ತಾರೆ. ಸದರಿಯವರುಗಳ ಮನೆಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ಪ್ರತಿ ಹಂತದ ಮನೆ ಕಟ್ಟಡದ ನಿರ್ಮಾಣದ ನಂತರ ಫೋಟೋವನ್ನು ತೆಗೆದು ಕಡತಕ್ಕೆ ಅಳವಡಿಸಿರುವುದಿಲ್ಲ. ಶ್ರೀಮತಿ ಸತ್ಯವ್ವ ಇವರಿಗೆ ರೂ.50,000/- ವನ್ನು ಮತ್ತು ಶ್ರೀಮತಿ ರತ್ನವ್ವ ಇವರಿಗೆ ರೂ.74,500/- ನೀಡಿರುವುದಾಗಿ ಅವರ ಕಡತದಲ್ಲಿ ನಮೂದಿಸಲಾಗಿರುತ್ತದೆ.

ಇ) 2010-11 ನೇ ಸಾಲಿನ ಬಸವ ವಸತಿ ಯೋಜನೆಯಡಿಯಲ್ಲಿನ ಫಲಾನುಭವಿಯಾದ ಶ್ರೀಮತಿ ಲಕ್ಷ್ಮೀಬಾಯಿ ಸೋನರ ವಾಡಿಕರ್ ರವರ ಜಿ.ಪಿ.ಎಸ್ ನಲ್ಲಿ ಅಳವಡಿಸಿರುವ ಫೋಟೋಗಳಿಗೆ ತಾಳೆಯಾಗಿರುವುದಿಲ್ಲ ಹಾಗೂ ಸದರಿಯವರು ಮನೆಯನ್ನು ಕಟ್ಟುವ ಪ್ರತಿಯೊಂದು ಕಾಮಗಾರಿಯ ಹಂತದ ಫೋಟೋವನ್ನು ವಸತಿ ಯೋಜನೆಯಡಿಯಲ್ಲಿ ನೀಡಿರುವ ಮಾರ್ಗಸೂಚಿಯಂತೆ ತೆಗೆದು ಕಡತಕ್ಕೆ ಅಳವಡಿಸಿರುವುದಿಲ್ಲ. ಸದರಿ ಫಲಾನುಭವಿಗೆ ರೂ.74,500/-ಗಳನ್ನು ನೀಡಲಾಗಿರುತ್ತದೆ.

ಈ) 2011-12 ನೇ ಸಾಲಿನ ಇಂದಿರಾ ಆವಾಜ್ ಯೋಜನೆಯಡಿಯಲ್ಲಿನ ಫಲಾನುಭವಿಯಾದ ಶ್ರೀಮತಿ ಪಾರ್ವತಿ ದೇವಣ್ಣ ಪಾಟೀಲ್ ಇವರ ಮನೆಯನ್ನು ಹಾಗೂ ಜಿ.ಪಿ.ಎಸ್ ನಲ್ಲಿ ಅಳವಡಿಸಲಾಗಿರುವ ಫೋಟೋಗಳನ್ನು ಪರಿಶೀಲಿಸಿದ್ದು, ಸ್ಥಳ ಪರಿಶೀಲನೆ ಕಾಲದಲ್ಲಿ ಕಂಡು ಬಂದ ಮನೆಯು ಜಿ.ಪಿ.ಎಸ್ ನಲ್ಲಿ ಅಳವಡಿಸಲಾಗಿರುವ ಫೋಟೋಗಳಿಗೆ ತಾಳೆಯಾಗಿರುವುದಿಲ್ಲ. ಇದಲ್ಲದೇ, ಕಡತದಲ್ಲಿ ಸದರಿಯವರಿಗೆ ಸಂಬಂಧಿಸಿದ ಮನೆಯ ಕಟ್ಟುವ ಕಾಮಗಾರಿಯ ಪ್ರತಿಯೊಂದು ಹಂತದ ಫೋಟೋವನ್ನು ತೆಗೆದು ಕಡತದಲ್ಲಿ ಅಳವಡಿಸಿರುವುದಿಲ್ಲ. ಇವರಿಗೆ ರೂ.74,500/- ಅನ್ನು ಬಿಡುಗಡೆ ಮಾಡಲಾಗಿರುತ್ತದೆ. ಇವರು ಸ್ಥಿತಿವಂತರಾಗಿರುವುದು ಕಂಡು ಬಂದಿರುತ್ತದೆ.

ಉ) 2010-11 ನೇ ಸಾಲಿನ ವಸತಿ ಯೋಜನೆಯಡಿಯಲ್ಲಿ ಶ್ರೀಮತಿ ರಂಜನಾ ಲಕ್ಷ್ಮಣ ಪಾಟೀಲ್ ಇವರಿಗೆ ಮನೆಯನ್ನು ಮಂಜೂರು ಮಾಡಲಾಗಿದ್ದು, ಈ ಫಲಾನುಭವಿಯ ಮನೆಗೆ ಸಂಬಂಧಿಸಿದ ಕಡತದಲ್ಲಿ ಸದರಿ ಮನೆಯ ಕಾಮಗಾರಿಯ ಪ್ರತಿಯೊಂದು ಹಂತದ ಫೋಟೋ ಅಳವಡಿಸಿರುವುದಿಲ್ಲ.

ಊ) 2010-11 ನೇ ಸಾಲಿನ ಬಸವ ವಸತಿ ಯೋಜನೆಯಡಿಯಲ್ಲಿನ ಫಲಾನುಭವಿಯಾದ ಶ್ರೀಮತಿ ಕರೆವ್ವ ಲಕ್ಷ್ಮಮ್ಮ ಎಮ್ಮೇಟಕರ್ ಇವರಿಗೆ ಮಂಜೂರಾದ ಮನೆಗೆ ಹಾಗೂ ದಾಖಲೆಯಲ್ಲಿ ಅಳವಡಿಸಿರುವ ಫೋಟೋಗಳಿಗೂ ಹೊಂದಾಣಿಕೆಯಾಗಿರುವುದಿಲ್ಲ ಹಾಗೂ ಈ ಫಲಾನುಭವಿಯ ಹೆಸರಿನಲ್ಲಿ ಆಸ್ತಿ ಇರುವ ಬಗ್ಗೆ ಯಾವುದೇ ದಾಖಲೆ ಇರುವುದಿಲ್ಲ. ಸದರಿ ಫಲಾನುಭವಿಯವರು ತೆಗೆಸಿರುವ ಮನೆಯು ಶ್ರೀ ಚಂದ್ರಕಾಂತ್ ಶಿವಾಜಿ ಎಂಬುವವರದ್ದಾಗಿರುತ್ತದೆ. ಇವರಿಗೆ ರೂ.74,500/- ಅನ್ನು ಬಿಡುಗಡೆ ಮಾಡಲಾಗಿರುತ್ತದೆ.

ಋ) 2010-11 ನೇ ಸಾಲಿನ ಬಸವ ವಸತಿ ಯೋಜನೆಯಡಿಯಲ್ಲಿ ಶ್ರೀಮತಿ ತುಳಸಿ ಬಾಯಿ ಸಕರಾಮ ಎಣ್ಣೇಚೌಡಿ ಇವರನ್ನು ಫಲಾನುಭವಿಯನ್ನಾಗಿ ಆಯ್ಕೆ ಮಾಡಲಾಗಿದ್ದು, ಇವರಿಗೆ ಸಂಬಂಧಿಸಿದ ಮನೆಯನ್ನು ಹಾಗೂ ಮನೆಯ ಕಡತಗಳನ್ನು ಪರಿಶೀಲಿಸಿದಾಗ, ಮನೆ ಕಟ್ಟುವ ಕಾಮಗಾರಿಯ ಪ್ರತಿಯೊಂದು ಹಂತದ ಫೋಟೋಗಳನ್ನು ಲಗತ್ತಿಸಿರುವುದಿಲ್ಲ. ಶ್ರೀಮತಿ ಸೋನುಬಾಯಿ ಪರಸು ಮಣ್ಣೇಕೇರಿ ಇವರಿಗೆ 2010-11ನೇ ಸಾಲಿನ ಬಸವ ವಸತಿ ಯೋಜನೆಯಡಿಯಲ್ಲಿ ಫಲಾನುಭವಿಯಾಗಿ ಆಯ್ಕೆಯಾಗಿ ಮನೆ ಮಂಜೂರಾಗಿದ್ದು, ಇವರ ಮನೆ ಪ್ಲಾಂಟ್ ಹಂತದವರೆಗೆ ಮಾತ್ರ ಕಟ್ಟಲಾಗಿದ್ದು, ಪಂಚಾಯತಿ ಜಿ.ಪಿ.ಎಸ್ ನಲ್ಲಿ ಮನೆ ಮುಕ್ತಾಯವಾದ ಬಗ್ಗೆ ಫೋಟೋ ಅಳವಡಿಸಲಾಗಿರುತ್ತದೆ. ಜಿ.ಪಿ.ಎಸ್ ನಲ್ಲಿ ಬೇರೆ ಮನೆ ತೋರಿಸಿದ್ದು ಸ್ಪಷ್ಟವಾಗಿ ಕಂಡು ಬರುತ್ತದೆ. ಇವರಿಗೆ ರೂ.14,500/- ಅನ್ನು ಬಿಡುಗಡೆ ಮಾಡಿರುತ್ತಾರೆ.

ಎ) 2010-11ನೇ ಸಾಲಿನ ಬಸವ ವಸತಿ ಯೋಜನೆಯಡಿಯಲ್ಲಿ ಶ್ರೀಮತಿ ಲಕ್ಷ್ಮೀ ನಾಗೋಜಿ ಫಾವಡೆ ಇವರನ್ನು ಬಸವ ವಸತಿ ಯೋಜನೆಯಡಿಯಲ್ಲಿ ಫಲಾನುಭವಿಯೆಂದು ಪರಿಗಣಿಸಲಾಗಿದ್ದು, ಇವರಿಗೆ ಮನೆಯನ್ನು ಮಂಜೂರು ಮಾಡಲಾಗಿರುತ್ತದೆ ಹಾಗೂ ರೂ.54,500/- ಗಳನ್ನು ಬಿಡುಗಡೆ ಮಾಡಲಾಗಿರುತ್ತದೆ. ಆದರೆ, ಜಿ.ಪಿ.ಎಸ್‌ನ್ನು ಪರಿಶೀಲಿಸಿದಾಗ, ಕಾಮಗಾರಿಯ ಪ್ರತಿಯೊಂದು ಹಂತದ ಫೋಟೋವನ್ನು ಅಳವಡಿಸಿರುವುದಿಲ್ಲ. ಆದರೆ, ಮನೆಯ ಫೋಟೋವನ್ನು ಮಾತ್ರ ದಾಖಲೆಯಲ್ಲಿ ಅಳವಡಿಸಿಕೊಳ್ಳಲಾಗಿದೆ. ಸದರಿ ಫಲಾನುಭವಿಯವರು ತಾವು ಮುಂಚೆ ಇದ್ದ ಮನೆಯನ್ನೇ ಬೆಳೆಸಿ ಮುಂದೆ ಮನೆಯನ್ನು ಕಟ್ಟಿರುವುದು ಕಂಡು ಬರುತ್ತದೆ.

ಐ) ಶ್ರೀಮತಿ ಮುಕ್ತಾಬಾಯಿ ಭರಮ ಪಾಟೀಲ್ ಇವರನ್ನು 2010-11 ನೇ ಸಾಲಿನ ಬಸವ ವಸತಿ ಯೋಜನೆಯಡಿಯಲ್ಲಿ ಫಲಾನುಭವಿಯಾಗಿ ಆಯ್ಕೆ ಮಾಡಲಾಗಿದ್ದು, ಇವರ ಮನೆಗೆ ಸಂಬಂಧಿಸಿದ ದಾಖಲೆಗಳಲ್ಲಿ ಪ್ಲಿಂತ್ ಹಂತದವರೆಗಿನ ಮನೆಯ ಫೋಟೋ ಮಾತ್ರ ಇರುತ್ತದೆ. ಆದರೆ, ಜಿ.ಪಿ.ಎಸ್‌ನಲ್ಲಿ ಅಳವಡಿಸಿರುವ ಫೋಟೋ ಬೇರೆ ಮನೆಯದ್ದಾಗಿರುತ್ತದೆ. ಇವರಿಗೆ ರೂ.54,500/- ಅನ್ನು ಬಿಡುಗಡೆ ಮಾಡಲಾಗಿರುತ್ತದೆ.

12. ಮೇಲ್ಕಂಡ ಅಂಶಗಳು, ಕಡತದ ಸಂಗತಿಗಳು ಹಾಗೂ ದಾಖಲಾತಿಗಳನ್ನು ಮತ್ತು ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು ನೀಡಿರುವ ಉತ್ತರವನ್ನು ಕೂಲಂಕುಷವಾಗಿ ಪರಿಶೀಲಿಸಿದಾಗ, ಸದರಿ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು ತಮ್ಮ ವಿರುದ್ಧದ ನಡವಳಿಯನ್ನು ಕೈಬಿಡಲು ಸೂಕ್ತ/ಸಮಂಜಸ/ಸಮಾಧಾನಕರ ಕಾರಣ ತೋರಿಸಿಲ್ಲವೆಂಬ ಅಭಿಪ್ರಾಯಕ್ಕೆ ಬರಲಾಗಿದೆ.

13. ದೂರು, ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರ ಉತ್ತರ ಹಾಗೂ ಕಡತದಲ್ಲಿರುವ ದಾಖಲೆಗಳನ್ನು ಪರಿಶೀಲಿಸಿದಾಗ, ಮೇಲ್ನೋಟಕ್ಕೆ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರ ವಿರುದ್ಧ ಇಲಾಖಾ ವಿಚಾರಣೆ ನಡೆಸುವ ಸಂಬಂಧ ಮುಂದುವರಿಯುವುದು ಅಗತ್ಯ ಎಂದು ಕಂಡುಬಂದಿದ್ದು, ಆಪಾದಿತ ಸರ್ಕಾರಿ ಸೇವಕರಾಗಿದ್ದು,

ತಮ್ಮ ಕರ್ತವ್ಯ ಪಾಲನೆಯಲ್ಲಿ ಪರಿಪೂರ್ಣ ಪ್ರಾಮಾಣಿಕತೆ, ಸಂಪೂರ್ಣ ಕರ್ತವ್ಯ ನಿಷ್ಠೆಯನ್ನು ತೋರಿಸದೆ ಮತ್ತು ಸಾರ್ವಜನಿಕ ಸೇವಕರಿಗೆ ತರವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡಿರುವುದು ವೇದ್ಯವಾಗುತ್ತದೆ.

14. ಹಾಗೂ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು ಸರ್ಕಾರಿ ನೌಕರರಾಗಿದ್ದು, ಕರ್ನಾಟಕ ನಾಗರೀಕ ಸೇವಾ (ನಡತೆ) ನಿಯಮಾವಳಿ, 1966ರ ನಿಯಮ 3(1) ರ ಅಡಿಯಲ್ಲಿ ದುರ್ವರ್ತನೆ/ದುರ್ನಡತೆಯಿಂದ ವರ್ತಿಸಿ ಶಿಸ್ತು ಕ್ರಮಕ್ಕೆ ಬಾಧ್ಯರಾಗಿದ್ದಾರೆಂದು ಕಂಡುಬಂದಿದ್ದರಿಂದ, ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ ಕಾಯ್ದೆಯ ಕಲಂ 12(3) ರಡಿಯಲ್ಲಿ ಪ್ರದತ್ತವಾದ ಅಧಿಕಾರದಡಿಯಲ್ಲಿ, ಈ ಮೂಲಕ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರ ವಿರುದ್ಧ ಶಿಸ್ತು ನಡವಳಿಕೆ ಹೂಡಲು ಮತ್ತು ಹಾಗೆಯೇ ಕರ್ನಾಟಕ ನಾಗರೀಕ ಸೇವಾ (ವರ್ಗೀಕರಣ, ನಿರ್ಬಂಧ ಮತ್ತು ಮೇಲ್ಮನವಿ) ನಿಯಮಗಳು, 1957ರ ನಿಯಮ 14-ಎ ಅಡಿಯಲ್ಲಿ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರ ವಿರುದ್ಧ ಇಲಾಖಾ ವಿಚಾರಣೆಗೆ ಶಿಫಾರಸ್ಸು ಮಾಡಲಾಗಿ, ಶಿಸ್ತು ನಡವಳಿಕೆಯನ್ನು ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರ ವಿರುದ್ಧ 14-ಎ ಅಡಿಯಲ್ಲಿ ಇಲಾಖಾ ವಿಚಾರಣೆಯನ್ನು ನಡೆಸಲು ಶಿಸ್ತು ಪ್ರಾಧಿಕಾರಿಯಾದ ಸರ್ಕಾರ ಉಲ್ಲೇಖ (1) ರ ಆದೇಶದಲ್ಲಿ ಗೌರವಾನ್ವಿತ ಉಪಲೋಕಾಯುಕ್ತರವರಿಗೆ ವಹಿಸಿದ್ದು, ಗೌರವಾನ್ವಿತ ಉಪಲೋಕಾಯುಕ್ತ ರವರು ಅಪರ ನಿಬಂಧಕರು (ವಿಚಾರಣೆಗಳು-7) ಇವರನ್ನು ವಿಚಾರಣೆ ನಡೆಸಲು ನೇಮಕ ಮಾಡಿದ್ದಾರೆ. ಆದ್ದರಿಂದ, ನಿಮ್ಮ ವಿರುದ್ಧ ಈ ಆಪಾದನೆ.

15. The DGO appeared before this Enquiry Authority on 28/04/2017 and on the same day his First Oral Statement was recorded U/Rule 11(9) of KCS (CC &A) Rules 1957. The DGO pleaded not guilty and claimed to hold an enquiry. Subsequently the DGO has filed his written statement of defence by denying the articles of charge and statement of imputations contending that, there is no such evidence to prove that he has committed misconduct U/Rule 3(1) of KCS (Conduct) Rules, 1966. Accordingly, prayed to exonerate him from the charges framed in this case. Since the DGO later on remained Ex-parte the question

of recording SOS, defence evidence and Questionnaire does not arise.

16. In order to substantiate the charge, the Disciplinary Authority examined two witnesses as PW-1 and PW-2 and got marked the documents at Ex.P-1 to P-37 and closed the evidence. Since the DGO remained Ex-parte, the question of recording SOS, defence evidence and questionnaire as provided U/Rule 11(9), 11(16), 11(17) and Rule 11(18) of Karnataka Civil Services (CC & A) Rules 1957 does not arise.

17. Upon consideration of the charge leveled against the DGO, the evidence led by the Disciplinary Authority by way of oral and documentary evidence, the points that arise for my consideration are as under:

Point No-1) Whether the Disciplinary Authority has satisfactorily proved that, the DGO Sri S.D. Nagatana, while working as Panchayath Development Officer, Vantamoori Grama Panchayath, Taluk and District Belagavi has committed the following irregularities,

a) In the year 2010-11 under the NAREGA Scheme the compound wall of the school which was taken up at the cost of Rs.5.00

lakhs was half constructed and Rs.2,38,383/- was spent, the DGO has not given any reasons for non completion of school compound wall.

b) In the year 2010-11 under the Indira Avas Yojane and Basava Vasathi Yojane houses were allotted to the beneficiaries. However, two beneficiaries by name Sathyavva Bharama Patil and Rathnabai Bharma Patil have shown the same house and withdrawn the amount. The DGO has taken the photo of the front portion of the house to show the house of Sathyavva Bharma Patil and the DGO has taken the photographs of the back side of the same house to show the house of Smt. Rathnabai Bharma Patil and paid Rs.50,000/- to Smt Sathyavva Bharma Patil and Rs. 74,500/- to Smt. Rathnabai Bharma Patil. The DGO has colluded with the beneficiaries in creating bogus documents in respect of only one house.

c) In the year 2010-11 under the Basava Vasathi Yojane a house was allotted to the

beneficiary by name Smt. Lakshmibai Sonar Vadikar and Rs.74,500/- was disbursed to her, however the house shown in the GPS does not tally with the actual house shown and the DGO has failed to take the photographs of the house at different stages of construction.

d) In the year 2010-11 under the Indira Avas Yojane the beneficiary Smt Parvathi Demanna Patil was paid Rs.74,500/- however, the photos given by the beneficiary do not tally with the GPS photographs. And during the spot inspection the actual house constructed does not tally with GPS photographs and the DGO has failed to take the photographs of the house at various stages of construction.

e) In the year 2010-11 under the Indira Avas Yojane the beneficiary Smt Ranjana Lakshmana Patil has constructed the house however the DGO has not taken the photographs of the house at various stages of construction.

f) In the year 2010-11 under the Basava Vasathi Yojane a house was allotted to the beneficiary by name Smt Kareva Lakshamma Emetkar and Rs.74,500/- was paid to her, however the beneficiary has shown the house of Sri Chandrakanth and received the said amount and the DGO has colluded with the beneficiary in creating false documents.

g) In the year 2010-11 under the Basava Vasathi Yojane a house was allotted to the beneficiary by name Smt Tulasabai Sakaram Ennechoudi, however the DGO has not taken the photographs of the house at different stages of construction.

h) In the year 2010-11 under the Basava Vasathi Yojane a house was allotted to the beneficiary by name Smt Sonabai Parsu Mannikeri and Rs.14,500/- was disbursed to her, however the house was constructed only upto plinth level and the DGO has not taken any action in this regard.

i) In the year 2010-11 under the Basava Vasathi Yojane a house was allotted to the beneficiary by name Smt Lakshmi Nagoji Gavade and Rs.54,500/- was disbursed to her, but the DGO has not taken the photographs of the house at different stages of construction. The beneficiary has made extension to the already constructed house and the DGO has colluded with this beneficiary in showing the old house as new house.

j) In the year 2010-11 under the Basava Vasathi Yojane a house was allotted to the beneficiary by name Smt Mukthabai Bharna Patil and Rs.54,500/- was disbursed to her, however the GPS photographs show the construction only upto plinth level. The beneficiary has colluded with the DGO and produced the photographs of a different house and received the amount,

and thereby the DGO failed to maintain absolute integrity and devotion to duty, which act is unbecoming of a Government

Servant and thus committed mis-conduct as enumerated U/R 3(1) (i) to (iii) of Karnataka Civil Service (Conduct) Rules, 1966.

18. My finding on the above point is held in the “**Affirmative**” for the following:

:: REASONS ::

19. **Point No-1:-** The complainant by name Sri Jyothiba Maruti Patil, Maranahol, Belagavi District has been examined as PW-1 and he has reiterated the facts stated in the complaint. He states that, he is the permanent resident of Maranahol Village of Belagavi Taluk and District. In the year 2013 the Hosavantamoori Grama Panchayath had taken up the scheme of Basava Vasathi Yojane. However, they have not constructed 11 houses and falsely the said houses were shown to have been constructed and the amount has been misappropriated.

20. PW-1 further states that, the compound wall of Marati School was not constructed and Rs.5.00 lakhs was misappropriated. Hence, in this regard he has lodged the complaint as per Ex.P-1. The Form No.I and II are at Ex.P-2 and P-3. Hence, he prays for taking necessary action against the DGO.

21. The Investigation Officer i.e Deputy Superintendent of Police, Karnataka Lokayukta, Belagavi has been examined as PW-2. He

states that, from 08/05/2015 he is working as Deputy Superintendent of Police, Karnataka Lokayukta, Belagavi. The Hon'ble Lokayukta had directed to investigate into the complaint of the complainant and submit his report. On 19/06/2015 he has summoned the concerned officials and visited Maranahol Village of Hosavantamoori Grama Panchayath, Belagavi taluka and investigated into the matter. He states that, the compound wall to the school building was half constructed in the year 2010-11 and Rs.2,38,383/- was spent. However, no documents were available in the Grama Panchayath to show the reasons for not completing the compound wall.

22. PW-2 further States that, he had summoned the complainant Jyothiba Maruti Patil and recorded his statement. The said statement is at Ex.P-4. The Assistant Engineer Sri Matapathi has measured the compound wall and he has submitted the report as per Ex.P-5. PW-2 has produced 5 photographs of the school compound wall and they have been commonly marked as Ex.P-6.

23. PW-2 further states that, he along with the PDO of Hosavantamoori Grama Panchayathi visited the houses of beneficiaries under the Indira Avas Yojane and Basava Vasathi Yojane and verified the records and did spot inspection.

24. PW-2 further states that, in the year 2010-11 under the Indira Avas Yojane and Basava Vasathi Yojane houses were

allotted to the beneficiaries. However, two beneficiaries by name Sathyavva Bharama Patil and Rathnabai Bharma Patil have shown the same house and withdrawn the amount. The DGO has taken the photo of the front portion of the house to show the house of Sathyavva Bharma Patil and the DGO has taken the photographs of the back side of the same house to show the house of Smt Rathnabai Bharma Patil and paid Rs.50,000/- to Smt Sathyavva Bharma Patil and Rs. 74,500/- to Smt. Rathnabai Bharma Patil. The DGO has colluded with the beneficiaries in creating bogus documents in respect of only one house. PW-2 further states that, there is difference in the photographs shown in the GPS and the photographs at the time of investigation. He has produced documents pertaining to these beneficiaries which are at Ex.P-7, Ex.P-8, Ex.P-9 and Ex.P-10. He has produced two photographs of the same house which have been commonly marked as Ex.P-11. He further states that, the house shown to be the house of both the beneficiaries is one and the same.

25. PW-2 further states that, in the year 2010-11 under the Basava Vasathi Yojane a house was allotted to the beneficiary by name Smt Lakshmibai Sonar Vadikar and Rs.74,500/- was disbursed to her, however the house shown in the GPS does not tally with the actual house shown and the DGO has failed to take the photographs of the house at different stages of construction. He has produced the documents and photographs pertaining to

this beneficiary and they are at Ex.P-12 and Ex.P-13. The photograph of the house is at Ex.P-14.

26. PW-2 further states that, in the year 2011-12 under the Indira Avas Yojane the beneficiary Smt Parvathi Demanna Patil was paid Rs.74,500/- however, the photos given by the beneficiary do not tally with the GPS photographs. And during the spot inspection the actual house constructed does not tally with GPS photographs and the DGO has failed to take the photographs of the house at various stages of construction. In this regard he has produced the GPS documents and photograph which are at Ex.P-15 to Ex.P-17.

27. PW-2 further states that, in the year 2010-11 under the Indira Avas Yojane the beneficiary Smt Ranjana Lakshmana Patil has constructed the house, however the DGO has not taken the photographs of the house at various stages of construction. In this regard he has produced the GPS documents and photographs at Ex.P-18 to Ex.P-20.

28. PW-2 further states that, in the year 2010-11 under the Basava Vasathi Yojane a house was allotted to the beneficiary by name Smt Karevva Lakshamma Emetkar and Rs.74,500/- was paid to her, however the beneficiary has shown the house of Sri Chandrakanth Shivaji Emetkar and received the said amount and the DGO has colluded with the beneficiary in creating false

documents. In this regard he has produced the GPS documents and photographs which are at Ex.P-21 to Ex.P-23.

29. PW-2 further states that, in the year 2010-11 under the Basava Vasathi Yojane a house was allotted to the beneficiary by name Smt Tulasabai Sakaram Ennechoudi, however the DGO has not taken the photographs of the house at different stages of construction. In this regard he has produced the GPS documents and photographs which are at Ex.P-24 to Ex.P-26.

30. PW-2 further states that, in the year 2010-11 under the Basava Vasathi Yojane a house was allotted to the beneficiary by name Smt Sonabai Parsu Mannikeri and Rs.14,500/- was disbursed to her, however the house was constructed only upto plinth level and the DGO has not taken any action in this regard. In this regard he has produced the GPS documents and photographs which are at Ex.P-27 to Ex.P-29.

31. PW-2 further states that, in the year 2010-11 under the Basava Vasathi Yojane a house was allotted to the beneficiary by name Smt Lakshmi Nagoji Gavade and Rs.54,500/- was disbursed to her, but the DGO has not taken the photographs of the house at different stages of construction. The beneficiary has made extension to the already constructed house and the DGO has colluded with this beneficiary in showing the old house as new

house. In this regard he has produced the GPS documents and photographs which are at Ex.P-30 to Ex.P-32.

32. PW-2 further states that, in the year 2010-11 under the Basava Vasathi Yojane a house was allotted to the beneficiary by name Smt Mukthabai Bharma Patil and Rs.54,500/- was disbursed to her, however the GPS photographs show the construction only upto Plinth level. The beneficiary has colluded with the DGO and produced the photographs of a different house and received the amount. In this regard he has produced the GPS documents and photographs which are at Ex.P-33 to Ex.P-35.

33. PW-2 further states that, in this regard he has filed a detailed report which is at Ex.P-36. He further states that, the DGO has not followed the guidelines with regard to the construction of houses under various schemes. The DGO has not visited the sites and taken the photographs at different stages of construction before disbursing the amount. He has not properly uploaded GPS photographs as directed under the scheme. Hence, the DGO has committed misconduct and dereliction of duty.

34. PW-2 further states that, the Superintendent of Police, Karnataka Lokayukta, Belagavi has submitted the report of PW-2 along with his report and the said report of Superintendent of Police, Karnataka Lokayukta, Belagavi is at Ex.P-37.

35. The DGO has remained Ex-parte and hence, the evidence of PW-1 and P-2 has totally remained unchallenged.

36. I have carefully gone through the oral evidence of PW-1 and PW-2 and the documents at Ex.P-1 to P-37. In this case PW-2 the Investigation Officer has conducted a detailed investigation and he has submitted his report as per Ex.P-36. He has produced the GPS documents and photographs at Ex.P-4 to Ex.P-35. On careful perusal of the documents produced by PW-2 at Ex.P-4 to Ex.P-35 and his report at Ex.P-36, it is observed that, the DGO has committed irregularities. A single house was shown to be the house of two beneficiaries by name Smt Sathyavva Bharma Patil and Smt Rathnabai Bharma Patil. The photographs of the same house were taken from the front side and back side and they were shown as two different houses. It is further observed that, the house of beneficiary Smt Lakshmibai Sonar Vadikar in the GPS document does not tally with the actual house. The DGO has not taken photographs of different stages of the construction of house of Smt Parvathi Demanna Patil, Smt Ranjana Lakshman Patil. It is further observed that, the DGO has colluded with the beneficiary Smt Karevva Lakshamma Emetkar who has shown the house of one Chandrakanth and the DGO has colluded with the beneficiary in creating false documents. Similarly the DGO has not taken the photographs at different stages of construction with regard to the house of Smt Tulasabai Sakaram Ennechoudi. The DGO has not taken any action though Smt Sonabai Parsu

Mannikeri had not constructed the house after the Plinth level. Similarly the DGO has not taken the photographs of the houses of Smt Lakshmi Nagoji Gavde and Smt Mukthabai Bharmar Patil at different stages of construction.

37. On careful perusal of the GPS documents produced by the Investigation Officer it is observed that, the DGO has not taken the photographs at different stages of construction i.e. Foundation, Lintel, Roof, Complete and Shouchalaya. The Investigation Officer has clearly stated that the DGO has colluded with the beneficiaries in creating bogus documents. A single house was shown as the separate houses of two beneficiaries and the DGO has not taken the GPS photographs at different stages. The DGO has also colluded with the beneficiaries in creating bogus documents. On careful perusal of the report of the I.O at Ex.P-36 and his oral evidence, I am of the opinion that, the DGO has colluded with the beneficiaries in creating bogus documents and thereby committed misconduct and dereliction of duty.

38. For the reasons stated above the DGO, being the Government/Public Servant has failed to maintain absolute integrity besides devotion to duty and acted in a manner unbecoming of Government servant. On appreciation of entire oral and documentary evidence I hold that the charge leveled against the DGO is established. Hence, I answer point No.1 in the "**Affirmative**".

::: ORDER :::

The Disciplinary Authority has proved the charges at point No.1(a), 1(b), 1(c), 1(d), 1(e), 1(f), 1(g), 1(h), 1(i) and 1(j) against the DGO Sri S.D. Nagatana, the then Panchayath Development Officer, Vantamoori Grama Panchayath, Belagavi Taluk (presently Panchayath Development Officer, Daranatti Gram Panchayath, Belagavi Taluk and District).

39. This report is submitted to Hon'ble Upa Lokayukta-1 in a sealed cover for kind perusal and for further action in the matter.

Dated this the 18th day of May 2020

(Patil Mohankumar Bhimanagouda)
Additional Registrar Enquiries-13
Karnataka Lokayukta
Bangalore

ANNEXURE

Witness examined on behalf of the Disciplinary Authority
PW-1: Sri Jyothiba Maruti Patil (Original)
PW-2: Sri Rajendra Ambadagatti (Original)
Witness examined on behalf of the DGO
Nil
Documents marked on behalf of the Disciplinary Authority
Ex.P-1: Complaint copy (Original)
Ex.P-2: Form No-I (Original)
Ex. P-3: Form No-II (Original)
Ex. P-4: Statement of Complainant (Original)
Ex. P-5: Report of Assistant Engineer (Original)
Ex. P-6: 5 photographs of the school compound wall (Original)
Ex. P-7: GPS document (True copy)
Ex. P-8: GPS Document (True copy)
Ex. P-9: Copy of the file of the beneficiary Smt. Sathyavva Bharama Patil (True copies)
Ex. P-10: Copy of the file of the beneficiary Smt. Rathnabai Bharama Patil (True copies)
Ex. P-11: Two photographs (Original)
Ex. P-12: GPS Document (True copy)
Ex. P-13: Copy of the file of the beneficiary Smt. Lakshmibai Maruti Sonar vadikar (True copy)
Ex. P-14: One photograph (Original)
Ex. P-15: GPS Document (True copy)
Ex. P-16: Copy of the file of the beneficiary Smt. Parvathi Demanna Patil (True copies)
Ex. P-17: Two photographs (Original)
Ex. P-18: GPS Document (True copy)

Ex. P-19: Copy of the file of the beneficiary Smt. Ranjana Lakshmana Patil (True copies)
Ex. P-20: One photograph (Original)
Ex. P-21: GPS Document (True copy)
Ex. P-22: Copy of the file of the beneficiary Smt. Karevva Lakshmana Emetkar (True copies)
Ex. P-23: Two photographs(Original)
Ex. P-24: GPS Document (True copy)
Ex. P-25: Copy of the file of the beneficiary Smt. Tulasabai Sakaram Ennechoudi (True copies)
Ex. P-26: One photograph (Original)
Ex. P-27: GPS Document (True copy))
Ex. P-28: Copy of the file of the beneficiary Smt. Sonabai Parasu Mannikeri (True copies)
Ex. P-29: One photograph (Original)
Ex. P-30: GPS Document(True copy)
Ex. P-31: Copy of the file of the beneficiary Smt. Lakshmi Nagoji Gavade(True copies)
Ex. P-32: One photograph (Original)
Ex. P-33: GPS Document (True copy)
Ex. P-34: Copy of the file of the beneficiary Smt. Mukthabai Bharama Patil (True copies)
Ex. P-35: One photograph (Original)
Ex. P-36: Report of I.O (Original) Ex.P-36(a): Signature of the I.O
Ex. P-37: Report of S.P, Lokayukta, Belagavi (Original) Ex.P-37(a): Signature of the S.P
Documents marked on behalf of the DGO Nil

Dated this the 18th day of May 2020

(Patil Mohankumar Bhimanagouda)

Additional Registrar Enquiries-13

Karnataka Lokayukta

Bangalore



KARNATAKA LOKAYUKTA

No. UPLOK-1/DE/145/2017/ARE-13

Multi Storied Building,
Dr. B.R. Ambedkar Veedhi,
Bengaluru-560 001

Date: 20/05/2020

RECOMMENDATION

Sub:- Departmental inquiry against;
Sri S.D. Nagathana, the then Panchayath Development
Officer, Hosavanatamuri Grama Panchayath, Belagavi
Taluk & District (Presently working at Dharanatti
Grama Panchayath, Belagavi Taluk and District) – Reg.

Ref:- 1) Govt. Order No.ಗ್ರಾಅಪ/767/ಗ್ರಾಪಂಕಾ/2016, Dated
16/12/2016.

2) Nomination order No.UPLOK-1/DE/145/2017,
Bengaluru dated 31/01/2017 of Upalokayukta-1,
State of Karnataka, Bengaluru

3) Inquiry Report dated 18/5/2020 of Additional
Registrar of Enquiries-13, Karnataka Lokayukta,
Bengaluru

The Government by its order dated 16/12/2016 initiated the disciplinary proceedings against Sri S.D. Nagathana, the then Panchayath Development Officer, Hosavanatamuri Grama Panchayath, Belagavi Taluk & District (Presently working at Dharanatti Grama Panchayath, Belagavi Taluk and District) (hereinafter referred to as Delinquent Government Official, for short as DGO) and entrusted the Departmental Inquiry to this Institution.

2. This Institution by Nomination Order No.UPLOK-1/DE/145/2017, Bengaluru dated 31/1/2017 nominated Additional Registrar of Enquiries-7, Karnataka Lokayukta, Bengaluru, as the Inquiry Officer to frame charges and to conduct Departmental Inquiry against DGO for the alleged charge of misconduct, said to have

been committed by him. Subsequently, by Order No. UPLOK-1&2/DE/Transfers/2018 dated 6/8/2018 the Additional Registrar of Enquiries-13, Karnataka Lokayukta, Bengaluru was re-nominated as inquiry officer to conduct departmental inquiry against DGO.

3. The DGO Sri S.D. Nagathana, the then Panchayath Development Officer, Hosavanatamuri Grama Panchayath, Belagavi Taluk & District (Presently working at Dharanatti Grama Panchayath, Belagavi Taluk and District) was tried for the following charge:-

“ಅ) ನೀವು-ಆ.ಸ.ನೌಕರ ಶ್ರೀ.ಎಸ್.ಡಿ. ನಾಗಥಾನ, ಹಿಂದಿನ ಪಂಚಾಯತಿ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿ, ಹೊಸ ವಂಟಮೂರಿ ಗ್ರಾಮ ಪಂಚಾಯತಿ, ಬೆಳಗಾವಿ ತಾಲ್ಲೂಕು, ಪ್ರಸ್ತುತ ಪಂಚಾಯತಿ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿ, ಡರನಟ್ಟಿ ಗ್ರಾಮ ಪಂಚಾಯತಿ, ಬೆಳಗಾವಿ ತಾಲ್ಲೂಕು ಮತ್ತು ಜಿಲ್ಲೆ ರವರು, 2010-11ನೇ ಸಾಲಿನಲ್ಲಿ ನರೇಗಾ ಯೋಜನೆಯಡಿಯಲ್ಲಿ ಶಾಲೆಯ ಗೋಡೆಯನ್ನು ನಿರ್ಮಿಸಿದ್ದು, ಈ ಕಾಮಗಾರಿಗೆ ರೂ.5.00 ಲಕ್ಷದ ಅಂದಾಜು ಪಟ್ಟಿ ತಯಾರಿಸಿ, ಆಡಳಿತಾತ್ಮಕ ಹಾಗೂ ತಾಂತ್ರಿಕ ಅನುಮೋದನೆಯನ್ನು ಪಡೆದುಕೊಂಡು, ದಿ:09/02/2011 ರಿಂದ ಕಾಮಗಾರಿಯನ್ನು ಪ್ರಾರಂಭಿಸಿ, ದಿ:22/12/2011 ರಂದು ಕಾಮಗಾರಿಯನ್ನು ಅರ್ಧಕ್ಕೆ ನಿಲ್ಲಿಸಲಾಗಿದೆ. ಗ್ರಾಮ ಪಂಚಾಯತಿಯ ದಾಖಲಾತಿಗಳ ಪ್ರಕಾರ ಇದುವರೆಗೂ ನಿರ್ಮಿಸಿರುವ ಆವರಣ ಗೋಡೆಗೆ ರೂ.2,38,383/- ಅನ್ನು ಖರ್ಚು ಮಾಡಲಾಗಿರುತ್ತದೆ. ಕಾಮಗಾರಿಯನ್ನು ಯಾವ ಕಾರಣಕ್ಕಾಗಿ ಅರ್ಧಕ್ಕೆ ನಿಲ್ಲಿಸಲಾಗಿದೆ ಎಂಬ ಬಗ್ಗೆ ಗ್ರಾಮ ಪಂಚಾಯತಿಯಲ್ಲಿ ಯಾವುದೇ ದಾಖಲೆಗಳು ಲಭ್ಯವಿರುವುದಿಲ್ಲ.

ಆ) ಮರಣಹೋಳ ಗ್ರಾಮದಲ್ಲಿ ಇಂದಿರಾ ಆವಾಜ್ ಹಾಗೂ ಬಸವ ವಸತಿ ಯೋಜನೆಯಡಿ ಮಂಜೂರಾದ ಮನೆಗಳ ಪೈಕಿ ಶ್ರೀಮತಿ ಸತ್ಯವ್ವ ಭರಮ ಪಾಟೀಲ್ ಇವರು 2010-11ನೇ ಸಾಲಿನ ಇಂದಿರಾ ಆವಾಜ್ ಯೋಜನೆಯಡಿಯಲ್ಲಿ ಮನೆ ಕಟ್ಟಿದ್ದು, ಶ್ರೀಮತಿ ರತ್ನಬಾಯಿ ಭರಮ ಪಾಟೀಲ್ ಇವರಿಬ್ಬರ ಮನೆಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ದಾಖಲಾತಿಗಳನ್ನು ಪರಿಶೀಲಿಸಿದಾಗ, ಈ ಇಬ್ಬರ ಮನೆಯು ಒಂದೇ ಮನೆಯಾಗಿದ್ದು, ಶ್ರೀಮತಿ ಸತ್ಯವ್ವ ಭರಮ ಪಾಟೀಲ್ ಇವರು ಮನೆಯ ಮುಂದೆ ನಿಂತು ಫೋಟೋ ತೆಗೆಸಿದ್ದು, ಶ್ರೀಮತಿ ರತ್ನಬಾಯಿ ಭರಮ ಪಾಟೀಲ್ ಇವರು ಮನೆಯ ಹಿಂದೆ ನಿಂತು ಫೋಟೋ ತೆಗೆಸಿಕೊಂಡಿರುತ್ತಾರೆ. ಸದರಿಯವರುಗಳ ಮನೆಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ಪ್ರತಿ ಹಂತದ ಮನೆ ಕಟ್ಟಡದ ನಿರ್ಮಾಣದ ನಂತರ ಫೋಟೋವನ್ನು ತೆಗೆದು ಕಡತಕ್ಕೆ ಅಳವಡಿಸಿರುವುದಿಲ್ಲ. ಶ್ರೀಮತಿ ಸತ್ಯವ್ವ ಇವರಿಗೆ

ರೂ.50,000/- ವನ್ನು ಮತ್ತು ಶ್ರೀಮತಿ ರತ್ನವ್ವ ಇವರಿಗೆ ರೂ.74,500/- ನೀಡಿರುವುದಾಗಿ ಅವರ ಕಡತದಲ್ಲಿ ನಮೂದಿಸಲಾಗಿರುತ್ತದೆ.

ಇ) 2010-11 ನೇ ಸಾಲಿನ ಬಸವ ವಸತಿ ಯೋಜನೆಯಡಿಯಲ್ಲಿನ ಫಲಾನುಭವಿಯಾದ ಶ್ರೀಮತಿ ಲಕ್ಷ್ಮೀಬಾಯಿ ಸೋನರ ವಾಡಿಕರ್ ರವರ ಜಿ.ಪಿ.ಎಸ್ ನಲ್ಲಿ ಅಳವಡಿಸಿರುವ ಫೋಟೋಗಳಿಗೆ ತಾಳೆಯಾಗಿರುವುದಿಲ್ಲ ಹಾಗೂ ಸದರಿಯವರು ಮನೆಯನ್ನು ಕಟ್ಟುವ ಪ್ರತಿಯೊಂದು ಕಾಮಗಾರಿಯ ಹಂತದ ಫೋಟೋವನ್ನು ವಸತಿ ಯೋಜನೆಯಡಿಯಲ್ಲಿ ನೀಡಿರುವ ಮಾರ್ಗಸೂಚಿಯಂತೆ ತೆಗೆದು ಕಡತಕ್ಕೆ ಅಳವಡಿಸಿರುವುದಿಲ್ಲ. ಸದರಿ ಫಲಾನುಭವಿಗೆ ರೂ.74,500/-ಗಳನ್ನು ನೀಡಲಾಗಿರುತ್ತದೆ.

ಈ) 2011-12 ನೇ ಸಾಲಿನ ಇಂದಿರಾ ಆವಾಜ್ ಯೋಜನೆಯಡಿಯಲ್ಲಿನ ಫಲಾನುಭವಿಯಾದ ಶ್ರೀಮತಿ ಪಾರ್ವತಿ ದೇವಣ್ಣ ಪಾಟೀಲ್ ಇವರ ಮನೆಯನ್ನು ಹಾಗೂ ಜಿ.ಪಿ.ಎಸ್ ನಲ್ಲಿ ಅಳವಡಿಸಲಾಗಿರುವ ಫೋಟೋಗಳನ್ನು ಪರಿಶೀಲಿಸಿದ್ದು, ಸ್ಥಳ ಪರಿಶೀಲನೆ ಕಾಲದಲ್ಲಿ ಕಂಡು ಬಂದ ಮನೆಯು ಜಿ.ಪಿ.ಎಸ್ ನಲ್ಲಿ ಅಳವಡಿಸಲಾಗಿರುವ ಫೋಟೋಗಳಿಗೆ ತಾಳೆಯಾಗಿರುವುದಿಲ್ಲ. ಇದಲ್ಲದೇ, ಕಡತದಲ್ಲಿ ಸದರಿಯವರಿಗೆ ಸಂಬಂಧಿಸಿದ ಮನೆಯ ಕಟ್ಟುವ ಕಾಮಗಾರಿಯ ಪ್ರತಿಯೊಂದು ಹಂತದ ಫೋಟೋವನ್ನು ತೆಗೆದು ಕಡತದಲ್ಲಿ ಅಳವಡಿಸಿರುವುದಿಲ್ಲ. ಇವರಿಗೆ ರೂ.74,500/- ಅನ್ನು ಬಿಡುಗಡೆ ಮಾಡಲಾಗಿರುತ್ತದೆ. ಇವರು ಸ್ಥಿತಿವಂತರಾಗಿರುವುದು ಕಂಡು ಬಂದಿರುತ್ತದೆ.

ಉ) 2010-11 ನೇ ಸಾಲಿನ ವಸತಿ ಯೋಜನೆಯಡಿಯಲ್ಲಿ ಶ್ರೀಮತಿ ರಂಜನಾ ಲಕ್ಷ್ಮಣ ಪಾಟೀಲ್ ಇವರಿಗೆ ಮನೆಯನ್ನು ಮಂಜೂರು ಮಾಡಲಾಗಿದ್ದು, ಈ ಫಲಾನುಭವಿಯು ಮನೆಗೆ ಸಂಬಂಧಿಸಿದ ಕಡತದಲ್ಲಿ ಸದರಿ ಮನೆಯ ಕಾಮಗಾರಿಯ ಪ್ರತಿಯೊಂದು ಹಂತದ ಫೋಟೋ ಅಳವಡಿಸಿರುವುದಿಲ್ಲ.

ಊ) 2010-11 ನೇ ಸಾಲಿನ ಬಸವ ವಸತಿ ಯೋಜನೆಯಡಿಯಲ್ಲಿನ ಫಲಾನುಭವಿಯಾದ ಶ್ರೀಮತಿ ಕರವ್ವ ಲಕ್ಷ್ಮಮ್ಮ ಎಮ್ಮೇಟಕರ್ ಇವರಿಗೆ ಮಂಜೂರಾದ ಮನೆಗೆ ಹಾಗೂ ದಾಖಲೆಯಲ್ಲಿ ಅಳವಡಿಸಿರುವ ಫೋಟೋಗಳಿಗೂ ಹೊಂದಾಣಿಕೆಯಾಗಿರುವುದಿಲ್ಲ ಹಾಗೂ ಈ ಫಲಾನುಭವಿಯ ಹೆಸರಿನಲ್ಲಿ ಆಸ್ತಿ ಇರುವ ಬಗ್ಗೆ ಯಾವುದೇ ದಾಖಲೆ ಇರುವುದಿಲ್ಲ. ಸದರಿ ಫಲಾನುಭವಿಯವರು ತೆಗೆಸಿರುವ ಮನೆಯು ಶ್ರೀ ಚಂದ್ರಕಾಂತ್ ಶಿವಾಜಿ ಎಂಬುವವರದಾಗಿರುತ್ತದೆ. ಇವರಿಗೆ ರೂ.74,500/- ಅನ್ನು ಬಿಡುಗಡೆ ಮಾಡಲಾಗಿರುತ್ತದೆ.

ಋ) 2010-11 ನೇ ಸಾಲಿನ ಬಸವ ವಸತಿ ಯೋಜನೆಯಡಿಯಲ್ಲಿ ಶ್ರೀಮತಿ ತುಳಸಿ ಬಾಯಿ ಸಕರಾಮ ಎಣ್ಣೇಚೌಡಿ ಇವರನ್ನು ಫಲಾನುಭವಿಯನ್ನಾಗಿ ಆಯ್ಕೆ ಮಾಡಲಾಗಿದ್ದು,

ಇವರಿಗೆ ಸಂಬಂಧಿಸಿದ ಮನೆಯನ್ನು ಹಾಗೂ ಮನೆಯ ಕಡತಗಳನ್ನು ಪರಿಶೀಲಿಸಿದಾಗ, ಮನೆ ಕಟ್ಟುವ ಕಾಮಗಾರಿಯ ಪ್ರತಿಯೊಂದು ಹಂತದ ಫೋಟೋಗಳನ್ನು ಲಗತ್ತಿಸಿರುವುದಿಲ್ಲ. ಶ್ರೀಮತಿ ಸೋನುಬಾಯಿ ಪರಸು ಮಣ್ಣೇಕೇರಿ ಇವರಿಗೆ 2010-11ನೇ ಸಾಲಿನ ಬಸವ ವಸತಿ ಯೋಜನೆಯಡಿಯಲ್ಲಿ ಫಲಾನುಭವಿಯಾಗಿ ಆಯ್ಕೆಯಾಗಿ ಮನೆ ಮಂಜೂರಾಗಿದ್ದು, ಇವರ ಮನೆ ಪ್ಲಾನ್ ಹಂತದವರೆಗೆ ಮಾತ್ರ ಕಟ್ಟಲಾಗಿದ್ದು, ಪಂಚಾಯತಿ ಜಿ.ಪಿ.ಎಸ್ ನಲ್ಲಿ ಮನೆ ಮುಕ್ತಾಯವಾದ ಬಗ್ಗೆ ಫೋಟೋ ಅಳವಡಿಸಲಾಗಿರುತ್ತದೆ. ಜಿ.ಪಿ.ಎಸ್ ನಲ್ಲಿ ಬೇರೆ ಮನೆ ತೋರಿಸಿದ್ದು ಸ್ಪಷ್ಟವಾಗಿ ಕಂಡು ಬರುತ್ತದೆ. ಇವರಿಗೆ ರೂ.14,500/- ಅನ್ನು ಬಿಡುಗಡೆ ಮಾಡಿರುತ್ತಾರೆ.

ಎ) 2010-11ನೇ ಸಾಲಿನ ಬಸವ ವಸತಿ ಯೋಜನೆಯಡಿಯಲ್ಲಿ ಶ್ರೀಮತಿ ಲಕ್ಷ್ಮೀ ನಾಗೋಜಿ ಫಾವಡೆ ಇವರನ್ನು ಬಸವ ವಸತಿ ಯೋಜನೆಯಡಿಯಲ್ಲಿ ಫಲಾನುಭವಿಯೆಂದು ಪರಿಗಣಿಸಲಾಗಿದ್ದು, ಇವರಿಗೆ ಮನೆಯನ್ನು ಮಂಜೂರು ಮಾಡಲಾಗಿರುತ್ತದೆ ಹಾಗೂ ರೂ.54,500/- ಗಳನ್ನು ಬಿಡುಗಡೆ ಮಾಡಲಾಗಿರುತ್ತದೆ. ಆದರೆ, ಜಿ.ಪಿ.ಎಸ್ ನ್ನು ಪರಿಶೀಲಿಸಿದಾಗ, ಕಾಮಗಾರಿಯ ಪ್ರತಿಯೊಂದು ಹಂತದ ಫೋಟೋವನ್ನು ಅಳವಡಿಸಿರುವುದಿಲ್ಲ. ಆದರೆ, ಮನೆಯ ಫೋಟೋವನ್ನು ಮಾತ್ರ ದಾಖಲೆಯಲ್ಲಿ ಅಳವಡಿಸಿಕೊಳ್ಳಲಾಗಿದೆ. ಸದರಿ ಫಲಾನುಭವಿಯವರು ತಾವು ಮುಂಚೆ ಇದ್ದ ಮನೆಯನ್ನೇ ಬೆಳೆಸಿ ಮುಂದೆ ಮನೆಯನ್ನು ಕಟ್ಟಿರುವುದು ಕಂಡು ಬರುತ್ತದೆ.

ಬಿ) ಶ್ರೀಮತಿ ಮುಕ್ತಾಬಾಯಿ ಭರಮ ಪಾಟೀಲ್ ಇವರನ್ನು 2010-11 ನೇ ಸಾಲಿನ ಬಸವ ವಸತಿ ಯೋಜನೆಯಡಿಯಲ್ಲಿ ಫಲಾನುಭವಿಯಾಗಿ ಆಯ್ಕೆ ಮಾಡಲಾಗಿದ್ದು, ಇವರ ಮನೆಗೆ ಸಂಬಂಧಿಸಿದ ದಾಖಲೆಗಳಲ್ಲಿ ಪ್ಲಾನ್ ಹಂತದವರೆಗಿನ ಮನೆಯ ಫೋಟೋ ಮಾತ್ರ ಇರುತ್ತದೆ. ಆದರೆ, ಜಿ.ಪಿ.ಎಸ್ ನಲ್ಲಿ ಅಳವಡಿಸಿರುವ ಫೋಟೋ ಬೇರೆ ಮನೆಯದ್ದಾಗಿರುತ್ತದೆ. ಇವರಿಗೆ ರೂ.54,500/- ಅನ್ನು ಬಿಡುಗಡೆ ಮಾಡಲಾಗಿರುತ್ತದೆ.

ಆದಕಾರಣ, ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರಾದ ನೀವು ಸರ್ಕಾರಿ ಸೇವಕರಾಗಿದ್ದು, ನಿಮ್ಮ ಕರ್ತವ್ಯಪಾಲನೆಯಲ್ಲಿ ಪರಿಪೂರ್ಣ ಪ್ರಾಮಾಣಿಕತೆ, ಸಂಪೂರ್ಣ ಕರ್ತವ್ಯ ನಿಷ್ಠೆಯನ್ನು ತೋರಿಸದೆ, ಸ್ವಂತ ಲಾಭಕ್ಕಾಗಿ ಸಾರ್ವಜನಿಕ ಸೇವಕರಿಗೆ ತರವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡಿದ್ದು, ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರಾದ ನೀವು ಕರ್ನಾಟಕ ಸರ್ಕಾರಿ ಸೇವಾ (ನಡತೆ) ನಿಯಮಾವಳಿ 1966 ರ ನಿಯಮ 3(1) ನೇ ನಿಬಂಧನೆಯನ್ನು ಉಲ್ಲಂಘಿಸಿ ದುರ್ನಡತೆ ಎಸಗಿದ್ದೀರಿ.”

4. The Inquiry Officer (Additional Registrar of Enquiries-13) on appreciation of oral and documentary evidence has held that the Disciplinary Authority has proved above charges 1(a), 1(b), 1(c), 1(d), 1(e), 1(g), 1(h), 1(i) and 1(j) against DGO Sri S.D. Nagathana, the then Panchayath Development Officer, Hosavanatamuri Grama Panchayath, Belagavi Taluk & District (Presently working at Dharanatti Grama Panchayath, Belagavi Taluk and District).

5. On re-consideration of inquiry report, I do not find any reason to interfere with the findings recorded by the Inquiry Officer. It is hereby recommended to the Government to accept the report of Inquiry Officer.

6. As per the inquiry report;

(a) the DGO had taken up construction of compound wall of school during the year 2010-11, spent an amount of Rs.2,38,383/- and abandoned the construction of compound wall, thereby caused loss of Rs.2,38,383/- to the State exchequer;

(b) the DGO had fabricated documents and taken photograph of the front portion of the house to show the house of Sathyavva Bharama Patil and had taken back side of the same house to show the house of Smt. Rathnabai Bharama Patil and paid a sum of Rs.50,000/- to Smt. Sathyavva Bharama Patil and Rs.74,500/- to Smt. Rathnabai Bharama Patil, thereby misappropriated a sum of Rs.1,24,500/-;

(c) The DGO had paid a sum of Rs.74,500/- to the beneficiary Smt. Lakshmibai Sonar Wadikar, who was selected as beneficiary under Basava Vasathi Yojane for the year 2010-11,

though the house shown in the GPS does not tally with the actual house of beneficiary and DGO had failed taken the photographs at different stages of construction and thus DGO had fabricated documents and misappropriated a sum of Rs.74,500/-;

(d) The DGO had paid a sum of Rs.74,500/- to the beneficiary Smt. Parvathi Demanna Patil, who was selected as a beneficiary under Indira Avas Scheme for the year 2010-11, though the photos furnished by the beneficiary do not tally with the GPS photographs and the DGO had not taken photographs of the house at various stages of construction and thus DGO had fabricated documents and misappropriated a sum of Rs.74,500/;

(e) The DGO had not taken photographs of the house constructed by Smt. Ranjana Lakhmana Patil who was selected as beneficiary under Indira Awas Scheme for the year 2010-11;

(f) the DGO had paid a sum of Rs.74,500/- to Smt. Karevva Lakshamma Emetkar, who was selected a beneficiary under Basava Vasathi Yojane for the year 2010-11, though the beneficiary has shown the house of one Sri Chandrakanth, thus DGO had fabricated documents and misappropriated a sum of Rs.74,500/;

(g) the DGO had not taken the photographs of the house constructed by Smt. Tulasibai Sakaram Ennechoudi, who was selected as beneficiary under Basava Vasathi Yojane for the year 2010-11, at different stages of construction;

(h) the DGO had disbursed a sum of Rs.14,500/- to Smt. Sonabai Parsu Mannikeri who was selected as beneficiary under

Basava Vasathi Yojane for the year 2010-11, though the house constructed by beneficiary was only up to plinth level and thus caused loss to the State exchequer, thus, the DGO had fabricated documents and misappropriated a sum of Rs.14,500/;

(i) the DGO had paid a sum of Rs.54,500/- to Smt. Lakshmi Nagoji Gavade who was selected as beneficiary under Basava Vasathi Yojane for the year 2010-11 though the beneficiary had made extension to the already constructed house and thus caused loss to the State exchequer, thus DGO had fabricated documents and misappropriated a sum of Rs.54,500/;

(j) the DGO had paid a sum of Rs.54,500/- to Smt. Mukthabai Bharna Patil, who was selected as beneficiary under Basava Vasathi Yojane for the year 2010-11, though the photographs of GPS show the construction of house only up to plinth level and DGO by colluding with beneficiary had taken the photograph of different house for payment and thus DGO had fabricated documents and misappropriated a sum of Rs.54,500/.

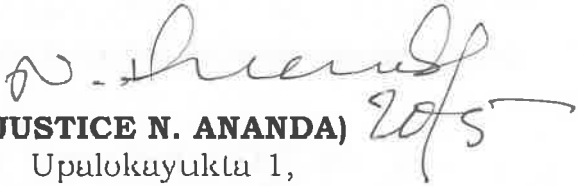
7. As per the First Oral Statement submitted by DGO, he is due to retire from service on 31/5/2039.

8. Having regard to the nature of charge proved against DGO Sri S.D. Nagathana, it is hereby recommended to the Government for imposing penalty of compulsory retirement from service on DGO Sri S.D. Nagathana, the then Panchayath Development Officer, Hosavanatamuri Grama Panchayath, Belagavi Taluk & District (Presently working at Dharanatti Grama Panchayath, Belagavi Taluk and District) and also for recovering a sum of

Rs.7,09,883/- (loss and misappropriation caused by DGO) from the pensionary benefits payable to DGO Sri S.D. Nagathana. If the pensionary benefits are not sufficient to recover the entire amount, the balance shall be recovered from the pension payable to DGO Sri S.D. Nagathana.

9. Action taken in the matter shall be intimated to this Authority.

Connected records are enclosed herewith.


(JUSTICE N. ANANDA)
Upulokuyukta 1,
State of Karnataka,
Bengaluru